

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: OA. 193 /97

Mise Petition No: _____

Contempt Petition No: 33 /2003 in OA 193/97

Review Application No: _____

Applicants: - Shri Ulla Gouda & Ors.

Respondents: - K. K. Sarma

Advocate for the Applicants: - Mr. A. Ahmed

Advocate for the Respondents: - CAS C.

Notes of the Registry	Date	File	Order of the Tribunal
This contempt petition filed by Mr. A. Ahmed, Adv., on behalf of the applicant, praying for punishment of the contemner, respondent for the non-compliance of the judgment of 9.6.2003, order passed by the Hon'ble Tribunal in OA. 193/97 186/97 on 26-9-97, was filed before Hon'ble court for orders. <i>21/6/03 Tribunal u.6.03</i>	5.6.2003		Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl.C.G.S.C. List the case on 30.6.2003 for further order.

Vice-Chairman

Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.
The Hon'ble Mr. R.K. Upadhyaya, Member (A).

Mr. A. Ahmed, learned counsel for the applicant stated that he has been instructed not to press the application. Accordingly, the application is dismissed on withdrawal.

(C. M. G. S. C.)
Member

Vice-Chairman

Section 82(1)(a)
Section 82(1)(b)

mb

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10.6.2013

Copy of the order
has been sent to
the office for stamp
the same to the L/B.D.W.S
for the parkts

HS